

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 1**  
**Appeal No 248/252/ND/2022**

**IN THE MATTER OF:**

Jai Mata Di Wooden and Steel works Pvt. Ltd. ... Applicant  
Versus  
Registrar of Companies NCT of Delhi Haryana ... Respondent

**Order under Section 252(3).**

**Order delivered on 30.11.2022**

**Coram:**

**MR. P.S.N. PRASAD**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sarvik Singhai Advocate  
For the Respondent :

**ORDER**

Heard the submissions made by the Counsel for the appellant. The Counsel for the appellant is directed to submit a tentative business development plan for the next five years in support of their appeal. Paper book will be examined on submissions of the tentative business development plan. Three weeks' time is granted.

Let the matter be fixed for 05.01.2022.

-Sd-

**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

-Sd-

**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**